IN THE CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH, MUMBAI.

Contempt Petition No. 50/99

In

Original Application No. 638/93

Friday the 7th Day of January, 2000.

Hon'ble shri B.N. Bahadur, Member (A). Hon ble Shri S.L. Jain, Member (J).

Shri M.T. Kanoje & 10 Others

.. Petitioners.

Petitioners by Shri Y.R. Singh, Advocate.

۷s.

Ranjit Khanna. The Commandant Embarkation, Headquarters Docks Branch, 179 P. D'Mello Road, Bombay.

.. Respondents.

Respondents by Shri R.K. Shetty, Counsel.

TRIBUNAL'S ORDER :

The Learned Counsel for the petitioners Shri Y.R. singh appears before us in this Contempt Petition; we have heard him. We are not convinced that any Contempt has taken place in the matter, Since, as fairly admitted by Learned Counsel, there is no action taken to fill up the vacancy by appointing any other person. Even the fact that the vacancies are not filled up is correct, amount to contempt and hence the Contempt Petition fails and hereby dismissed with no order as to costs.

JA 84.1

S.L. JAIN) MEMBER (J).

B.N. BAHADUR 107/01/2000 MEMBER (A).